

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA 340/2000

Wednesday the 29th day of March, 2000.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

M. Manickam  
S/o Manicka Mudali  
Senior Goods Driver  
Southern Railway  
Erode.

...Applicant.

By advocate Mr T.C.Govindaswamy

Versus

1. Union of India represented by  
General Manager  
Southern Railway  
Madras.
2. The Divisional Railway Manager  
Southern Railway  
Palghat Division  
Palghat.
3. The Senior Divisional Personnel Officer  
Southern Railway  
Palghat Division  
Palghat.

...Respondents

(By advocate Mr Thomas Mathew Nellimottil)

The application having been heard on 29th March, 2000,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Applicant has filed this application for the following  
reliefs:

- (a) Direct the respondent No.2 to consider A-4 representation and to pass appropriate orders thereon duly granting the applicant the relief prayed for, within a time limit, as may be found just and proper by this Hon'ble Tribunal.
- (b) Pass such other orders or directions as deemed just, fit and necessary in the facts and circumstances of the case.

2. No specific relief for any quantified amount or other service benefits has been claimed in this application. If the applicant has any legitimate grievance and if he is entitled to redressal, a specific claim has to be made and as an alternative the applicant can pray for a direction to dispose of the

representation, if any. Such a claim has not been put forth in this application. The jurisdiction of the Tribunal cannot be invoked to speed up the disposal of a representation only. The application is, therefore, rejected under Section 19 (3) of the Administrative Tribunals Act, 1985.

Dated 29th March, 2000.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A. V. HARIDASAN  
VICE-CHAIRMAN

aa.

Annexures referred to in this order:

A-4: True copy of the representation dated 16.10.99 submitted by the applicant to the 2nd respondent.